

(c) During the last three years Cochin Shipyard Limited have constructed and delivered 5 Patrol Boats to the Fisheries Deptt., Government of Kerala and one 92,000 Dead Weight Tonnes (DWT) Double Hull Crude Oil Tanker for Shipping Corporation of India is under construction. The vessel is targetted to be delivered during the current financial year.

(d) and (e) The Yard has not secured any orders for a large ship. However, they have secured orders for building 4 Tugs (3 for Kandla Port Trust and 1 for New Mangalore Port Trust).

#### Loan of APSEB

1298. SHRIMATI LAKSHMI PANABAKA : Will the Minister of POWER be pleased to state :

(a) whether Andhra Pradesh has urged the Union Government to defer the repayment by five years and an easy payment schedule on State Electricity Board loans;

(b) if so, the total dues APSEB has to pay to the Government;

(c) if so, whether the Government have agreed to consider the request of Andhra Pradesh; and

(d) if so, the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) Yes, Sir.

(b) The details of the dues payable by APSEB to the Central Public Sector Undertakings under the Ministry of Power are as under :-

REC	Rs. 889.00 crores as on 30-11-1998
NTPC	Rs. 237.25 crores as on 31-10-1998
Power Grid	Rs. 92.55 crores as on 30-11-1998
PFC	Rs. 914.21 crores as on 31-10-1998
Total	Rs. 2136.01 crores

(c) and (d) The Government of India has already given concessions to Andhra Pradesh by way of additional power allocations including 100% allocation from 1000 MW Simhadri project of NTPC and transfer of 150 MW of power from the Eastern Region Power Stations of NTPC. These concessions were agreed to in view of the assurance given by the State Government that full payments for current supplies would be made. In addition to this the Government of India have already committed large sums of money through PFC and in the form of projects through NTPC and Power Grid. Any delay in repayment of loans by Government of Andhra

Pradesh would have in adverse impact on the ability of the PSUs to repay loans taken by them from multilateral lending institutions like World Bank, ADB and OECF as well as violate the covenants laid down by them. Hence Government of India have suggested the Government of Andhra Pradesh to structure the reform process in such a way that it can be funded from available sources.

#### Criminal Justice Commission

1299. PROF. AJIT KUMAR MEHTA :

SHRI P.S. GADHAVI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to set up Criminal Justice Commission to overcome the difficulties of innocent people implicated by the investigating agencies;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) and (b) No, Sir. There is no such proposal.

(c) The existing provisions in law provide methodology to deal with a person acting contrary to law.

[Translation]

#### Proposal from Election Commission

1300. PROF. PREM SINGH CHANDUMAJRA :

DR. SUSHIL INDORA :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Election Commission had sent a proposal for fair and non-party Government at the Centre and States at the time of election;

(b) if so, the reaction of the Government thereto;

(c) whether the said proposal if implemented, would strengthen the democratic system; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) No, Sir.

(b) to (d) Do not arise.